

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3152  
ANSWERED ON:07.12.2007  
CASES OF UNAUTHORISED CONSTRUCTION  
Singh Shri Prabhunath

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Development Authority (DDA) booked many cases of unauthorised constructions but took action in a few cases only;
- (b) if so, the reasons for not taking action against all unauthorized constructions; and
- (c) the action taken against the DDA officials who failed to check unauthorised construction?

**Answer**

MINISTER OF URBAN DEVELOPMENT ( SHRI S. JAIPAL REDDY )

(a)&(b): DDA has reported that it has been booking cases of unauthorized constructions as and when noticed and action is taken on regular basis keeping in view the availability of police force.

(c): DDA has been taking action against the guilty officers responsible for unauthorized constructions. During the period 1.4.2002 to 30.9.2007. DDA initiated departmental proceedings against 125 officials and imposed penalty against 14 officials.